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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 491/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)



SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Lafarge India Ltd.
V/s
Bharat Infrastructure and Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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4	M. Arun Prakash Counsel Anoshale Damer a/w Priyanka S. Setty i/b Advaya Legal	Admnistrative Advocate	 
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ORDER

TCP No. 491/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

For the Corporate Debtor's Counsel Mr. Arun Prakash has stated that there is every possibility for settlement in this matter, at his request, list this matter for reporting settlement on 17.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)